

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 1520 of 2019

IN THE MATTER OF:

Simran Kaur

...Appellant.

Versus

M/s. Haiko Logistics India Pvt. Ltd. & Anr.

...Respondents.

Present:

**For Appellant: Mr. Abhirup Dasgupta, Mr. Ishaan Duggal and
Ms. Virti Gujral, Advocates.**

For Respondent: Mr. Udit Mishra, Advocate for R-1.

Mr. Nitin Kant Setia, Advocate for R-2.

ORDER
(Virtual Mode)

29.01.2021 Learned Counsel for Respondent No. 1 wants time to file brief 'Written-Submissions' and Copies of Judgments on which he wants to rely on.

One last opportunity is given. The Respondent may file brief 'Written-Submissions' not more than three pages within one week. Copies of Judgments on which, Respondent No. 1 wants to rely on, may also be filed.

Interim Order directed on 11th January, 2021 to continue till next date.

List the Appeal 'For Admission (After Notice)' Hearing on **23rd February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)